

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.1142 of 2026**

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Madhav Raj (In- Person)

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Madhav Raj (In Person)

For the Respondent/s : Mr. P.K.Verma, A.A.G. - 3

Mr. Sanjay Kumar Ghosarvey, AC to AAG-3

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**CORAM: HONOURABLE THE CHIEF JUSTICE**

**and**

**HONOURABLE MR. JUSTICE HARISH KUMAR**

ORAL ORDER

**(Per: HONOURABLE THE CHIEF JUSTICE)**

6     24-04-2026                     As per the previous order dated 10.04.2026, Mr. P.K.Verma, A.A.G-3 has produced the English translation of Circular dated 04.02.2026, contained in Memo No. 35/Pu.Mu.Ka, Vivadh-09/26, Bihar Police Mukhyalaya issued by Crime Investigation Department and Weaker Section Department by the Additional Director General of Police, Weaker Section with the approval of the Director General of Police in which it is stated as follows:-

*“Memo 35/Pu Ma.Ka  
Vividh-09/26  
Bihar Police Mukhyalaya*

*Crime Investigation Department and  
Weaker Section department*

*Dated 04.02.2026*



To

*All Senior Superintendents of  
Police,*

*All Superintendents of Police  
Bihar.*

*Subject:- Regarding the issue of  
necessary consultation/guidelines  
regarding the safety of female  
students residing in girls hostels/lodges  
operated under the state of Bihar.*

*In relation to the above-mentioned  
topic, it is said that in terms of the  
overall development of the society, it is  
necessary to be educated and self-reliant  
for girls/women, who are almost half of  
the population of the state. In the present,  
various schemes are being run by the  
government to educate girls/women. In  
the Indian constitution also girls/women  
have been given the right of equal  
opportunity and to live life with the  
dignity under Article 16 and Article 21 of  
the Constitution. As a result of the  
constitutional provisions and the efforts  
being made by the State government,  
women and girls have become aware of  
education, as a result, girls/women living  
away from their families for study in  
government or private hostels for higher  
education.*

*In the past few days, some  
instances have come to light that certain  
criminal incidents have occurred with the  
girls/women living in hostels/lodges for  
study. which requires the Government  
especially for the police to take necessary  
measures to prevent them. In order to  
advance girls/women in the field of*



*education, it is imperative to provide them with a safe environment suitable for them.*

*Keeping in view the above mentioned facts, the following advisory/directions are given with reference to the operation of girls hostel/lodge for girls/women and the duty of the police in this regard.*

*1. Mandatory Registration and Verification*

*\*Registration:- Management of every girls hostel/lodge running in the State should be advised that registration with the competent authority of their respective hostel/ lodges is mandatory. A register related to the respective operated girls hostel/lodge in each police station area should be compulsorily maintained in the police station-in which complete details of the respective hostel/lodge should be recorded. The responsibility of maintaining the said register should be handed over to the officer in charge of the Women's Help Desk working in the concerned police station*

*Police verification of staff: The warden of every hostel/lodge must be a woman who must be entered in the register maintained in the respective reporting station by doing police verification of all the employees including warden, guard, cook, cleaning staff working 24 X 7 in the hostel/ lodge.*

*2. Security infrastructure*

*\*CCTV surveillance: High quality high resolution HD camera with voice*



*recording facility should be definitely installed at the main entrance, corridor, dining area and premises of each hostel/lodge with option of at least 30 days to check whether the rooms are functional or not regularly by the in-charge of the respective women help desk and daily during the visit by the respective Abhaya brigade.*

*\*Lighting:- Adequate lighting should be ensured on the stairs and in the corridors around the hostel/lodge. The Abhaya brigade in charge will ensure it to be done. Abaya*

*\*Hygiene and Sanitation:- Adequate arrangements should be made keeping in mind the hygiene and sanitation in the rooms and premises of the hostel/ lodge. Also, it should be ensured that the size of the rooms occupied by female students and the number of female students staying in each room conform to the standards of the PWD building code.*

*\*Strong doors and locks. Every room in the hostel/lodge should have latches and strong locks from inside. There must be iron net on the windows which is mandatory.*

*The concerned police station head/in-charge of women's help desk/in-charge of Abhaya Brigade should contact with the Hostel Management and to ensure the aforesaid arrangements and keep a constant vigil.*

### *3. Entry and exit rules*

*\*Visitor Register:- A visitor register should be maintained in every*



*hostel/lodge in which the name, mobile number and Aadhaar details of every person coming to the hostel must be recorded.*

*\*Prohibition of entry of men: Entry of men (including relatives) should be prohibited in the area of hostel rooms. A separate visitor room should be arranged to meet them.*

*\*Biometric Attendance: Biometric system should be used for the night time attendance of the students/staff so that the safety of the students can be ensured.*

#### *4. Emergency and Helpline*

*\*Emergency number: Posters of local police station, women help desk, Abhya Brigade members and national emergency number 112 should be placed in the reception and common area and hostel staff girls can be consulted to contact these numbers in case of any emergency or suspicious situation.*

*\*Students/staff should be informed about women safety features in 112 India app.*

#### *5. Warden's Responsibilities*

*\*At least one lady warden should be present 24X7 in every hostel/lodge.*

*\*In case of bad health of the student or any suspicious activity, the warden must immediately inform the parents and the local police.*

*The concerned police station head will ensure appropriate arrangements in the hostel/lodge with the help of his*



*subordinate women help desk and Abhya Brigade and will continuously monitor the hostels by himself and with the help of women help desk and Abhay Brigade during field visits. The concerned Abhya Brigade will visit the girls' hostels/lodges falling in their jurisdiction daily and will make contact with the managers and students and would be aware about their problems and also to inform the concerned Women Help Desk in-charge and Police Station in this regard. In this process, if any information is received from any student which requires legal action, the concerned women help desk and thana incharge and would ensure lawful action is taken.*

*Pursuant to the above, it is instructed all of you to order all thana in charge, Women help desk and In-charge Abhya Brigade under your respective districts to comply the aforesaid instructions in its letter and spirit. And also, action taken in this context in the light of the instructions issued by this office vide memo- 651/ma. A. ko. dated 4.12.2025 along with the report to be sent to this office by 15th of every month should be ensured to be made available to this office's email [dspmak-bihar@gov.in](mailto:dspmak-bihar@gov.in). It should be given top priority.*

*The approval of the Director General of Police, Bihar has been obtained on the aforesaid.*

*Additional Director General of Police  
Weaker Section  
Crime Investigation Department  
Bihar, Patna*



*Copy: All Zonal Inspector General of Police/ Deputy Inspector General of Police, Bihar for information and necessary action.*

*Additional Director General of Police  
Weaker Section  
Crime Investigation Department  
Bihar, Patna”*

2. After going through the aforesaid Circular dated 04.02.2026 and as has been rightly pointed out by the learned counsel for the petitioner, there is nothing as to if the Management of the hostel/lodge flouts in taking steps for registration of the girls private hostel/lodge and fails to meet the other requirements, what penalty or action is to be taken against such hostel/lodge.

3. The learned Senior Counsel accepts that the said aspect has not been mentioned and some necessary amendment is to be carried out in that respect.

We made a query to the learned Senior Counsel as to whether he has received any instructions as to how many such private girls hostel/lodge are there in the State of Bihar and in which districts they are situated and under jurisdiction of which police station; the learned Senior Counsel for the State seeks sometime to obtain the necessary instructions.

5. We expect that on the next date, since in the said Circular, it is mentioned that the action taken in the light of the



instructions, alongwith the report is to be sent by 15<sup>th</sup> of every month, he shall also apprise this Court that how many such reports have been received from the Superintendent of Police of the districts or other officials of the concerned district. This Court further expects that since the issue involved in this Public Interest Litigation is very sensitive one and it is aimed for creating a safe environment for the girls and women, who are residing in the private hostel/lodge, either for pursuing their education or for pursuing their avocation, the Circular which has been issued, should be strictly implemented and follow-up action are to be taken and whosoever flouts the instructions given, necessary action in accordance with law shall be taken against the authorities of such hostel/lodge, including imposition of fine/penalty and if necessary, to shut down such hostel/lodge.

6. List this matter on 11.05.2026.

7. The learned Senior Counsel shall apprise this Court about the development made in implementing the Circular dated 04.02.2026, including amendment carried out, if any.

**(Sangam Kumar Sahoo, CJ)**

**(Harish Kumar, J)**

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